GOVERNMENT OF INDIA FINANCE LOK SABHA

UNSTARRED QUESTION NO:7090 ANSWERED ON:08.05.2015 RE-EMPLOYMENT OF EX- SERVICEMEN Chudasama Shri Rajeshbhai Naranbhai

Will the Minister of FINANCE be pleased to state:

- (a): whether the Government extends seniority and age relaxation to Ex-servicemen on re-employment in Public Sector Banks (PSBs)/State Bank of India (SBI)/ Life Insurance Corporation (LIC) and other autonomous bodies under Central/State Government for their intra-cadre promotions;
- (b) if so, the details thereof;
- (c) whether instructions in this regard have been notified for compliance by the PSB/SBI/RBI/LIC and other autonomous bodies under Central/State Government; and
- (d) If so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA)

- (a)&(b) So far as Public Sector Banks(PSBs), including State Bank of India(SBI), Public Sector Insurance Companies (PSICs), Financial Institutions(Fls) are concerned, second time age relaxation could be available only in the following circumstances:
- (i) In case an ex-serviceman was competing for higher post in officer's cadre in his own office/bank under direct recruit quota, provided the ex-serviceman employees fulfil other eligibility criteria for that post.
- (ii) The ex-serviceman would have applied for any higher post in another PSB.
- (iii) Ex-serviceman who have been re-employed or are re-employed by Private Companies/Autonomous Bodies/ Public Sector Undertakings/Government Offices on casual/contact/temporary ad-hoc basis and who can be removed from such service at any time by their employer concerned.

As regards other PSUs, other than PSBs, Fls and PSICs, in terms of DoP&Ts instructions ex-servicemen who have already secured appointment under the Central Government can avail of second benefit of age relaxation for securing another appointment in any higher post or service under the Central Government. However, such candidate will not be eligible for the benefit of reservation for exservicemen in Central Government-jobs.

(c)&(d) Copies of Department of Financial Services OM No.4/3/2013-Welfare dated 5.9.2013 and DoP&T's OM No. 36034/6/90-Estt(SCT) dated 10.10.1994 are annexed.